

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Monday 5th day of February Two Thousand And Eighteen

PRESENT: THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

C.P./310/00142/2017
in
O.A.310/00012/2017
&
M.A. 310/895/2017
in
O.A.310/00012/2017

P. Krishnan, Asst. Engineer (Civil),
O/o. the Commander Works Engineer,
Military Engineering Service,
Barrack Post, Wellington,
Nilgiris- 643 231.Applicant in C.P./Respondent in M.A.

(By Advocate : Mr. V. Vijay Shankar for C.P. applicant
Mr. K.Vijayaraghavan for M.A. Respondent)

VS.

1. Shri. Sanjay Mitra IAS,
Defence Secretary,
101-A, South Block,
Ministry of Defence,
Government of India,
New Delhi- 110 001
2. Shri K.V. Chowdary,
Commissioner,
Central Vigilance Commission,
A-Block, GPO Complex, INA,
New Delhi- 110 023;
3. Shri Atul Kumar Singh,
Director (Vigilance)
Ministry of Defence,
Room No. 340 and 341, 'B' Wing,
Sena Bhavan,
New Delhi- 110 011.

.....Respondents in C.P./Applicants in M.A.

(By Advocate : Mr. K. Rajendran in M.A.)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. M.A.895/2017 has been filed by the respondents in OA. 12/2017 seeking to grant further extension of time for a period of four months from 01.11.2017 to implement the order in O.A. 310/00012/2017 dated 14.2.2017.

2. Learned counsel for the M.A. applicants submits that the M.A. applicants have in the meantime complied with the orders of the Tribunal and, therefore, no extension of time is required.
3. Learned counsel for the contempt petitioner also submits that the contempt petitioner is satisfied with the implementation of the order and, as such, C.P.142/2017 may be closed. Accordingly, M.A. is dismissed as infructuous and the C.P. is closed.

(R. RAMANUJAM)
MEMBER(A)

5.2.2018

asvs.